

**In the National Company Law Tribunal, Jaipur**

**IB-708 (PB)/2018**

**TA No. 137/2018**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s VIP Finvest Consultancy Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**M/s Om Prakash Parasrampuriah .....Respondent**

**Order delivered on 27.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Gauri Jasana, Adv.

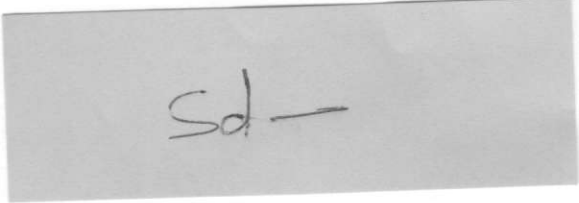
For Respondent(s) : Kartikeya Sharma, Adv.

**ORDER**

Pursuant to the notice given by this Tribunal in relation of transfer of proceedings from NCLT, New Delhi to NCLT, Jaipur representation is made on behalf of the petitioner as well as the respondent namely OM Prakash Parasrampuriah. It is represented by learned counsel for the respondent that since appointment as a counsel of the respondent is recent some time may be granted to receive instructions and to file reply to the petition. It is represented by the learned counsel for the petitioner that in compliance with the directions dated 05.06.2018 passed by NCLT, New Delhi Bench, an affidavit has been duly filed with Dairy No. 4838/2018 dated 20.07.2018. The same is available on record. Let



a copy of this affidavit also be made available to learned counsel for the respondent. Post the matter for filing the reply of the respondent on 02.11.2018.



Sd—

**(R. Varadharajan)**  
**Member (Judicial)**